

Ummareddy Venkateswarlu, Prof.

Varma, Shri Sushil Chandra

Vadde, Shri Sobhanadreeswara Rao

Verma, Shri Phool Chand

Vaghela, Shri Shankersinh

Verma, Prof. Rita

Vajpayee, Shri Atal Bihari

Verma, Kumari Vimla

Yadav, Shri Vijoy Kumar

MR. SPEAKER: Subject to correction, the result* of the division is:

Ayes : 218

Noes : 99

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

13.28 hrs.

REPRESENTATION OF THE
PEOPLE (SECOND AMENDMENT)
BILL**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951."

[Translation]

SHRI GUMAN MAL LODHA (Pali): I rise to oppose the introduction of this Bill. This Bill seeks to amend People Representation Act, 1950.....

[English]

MR. SPEAKER: Mr. Lodha, just a minute please. If there are many Members who want to oppose the introduction of the Bill, should we continue now or should we take it up after lunch?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Please see that it is over in ten minutes' time.

*The following Members also recorded their votes:

AYES: S/Shri Jangbir Singh, Jaya Surya Prakash Reddy Kotla, Kartikeshwar Patra, Lakshman Singh, Ram Sharan Yaav, Roshan Lal, Maruti Deoram Shelke, Bapusahib Thite, Pramothesh Mukherjee.

NOES: Shri Balraj Passi, Dr. P.R. Gangwar, Sarvashri Anna Joshi, Ram Nagina Mishra, Amar Pal Singh, V. Dhanajay Kumar, Yogananda Saraswati, Kunjee Lal, Arvind Trivedi and Prakash Narain Tripathi.

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MR. SPEAKER: If there are many Members who want to speak, what should we do?

SHRI VIDYACHARAN SHUKLA: It all depends on how many you allow to speak.

MR. SPEAKER: I will not restrain Members who want to speak. This is introduction of the new Bill. Withdrawal of the other Bill is already over and it can now go to the other House.

SHRI VIDYACHARAN SHUKLA: Sir, the Law Minister has to go to the Rajya Sabha after Lunch. So, he will not be here in the House after Lunch. He is required to be present in the Rajya Sabha for the withdrawal of this Bill.

MR. SPEAKER: If many Members want to speak on this Bill I am inclined to allow them. I would not restrict Members either on the Constitution (Seventy-first Amendment) Bill or the Representation of the People (Second Amendment) Bill.

SHRI VIDYACHARAN SHUKLA: No Member from our side will speak.

MR. SPEAKER: That is a different thing. Since it will take time, I thought we will take it up afterwards.

SHRI VIDYACHARAN SHUKLA: But, Sir, after Lunch the Minister has to go to the Rajya Sabha.

MR. SPEAKER: Let some other arrangement be made for that purpose.

13.31 hrs.

ANNOUNCEMENT
RE: ADJOURNMENT MOTION
ON SUGAR SITUATION

[English]

MR. SPEAKER: As far as the Adjournment Motion is concerned, I have to inform the House that I have received twelve notices of Adjournment Motion regarding failure of the Government to meet the sugar situation resulting in forcible import thereof in large scale at higher price, from the following Members:

1. Shri D. Venkateswara Rao
2. Shri Nirmal Kanti Chatterjee
3. Shri Guman Mal Lodha
4. Shri Atal Bihari Vajpayee
5. Shri George Fernandes
6. Shri Mohan Singh (Deoria)
7. Shri Sobhanadreeswara Rao Vadde
8. Shri Srikanta Jena
9. Shri Nitish Kumar
10. Shri Ramashray Prasad Singh
11. Shri Indrajit Gupta
12. Shri Hari Kishore Singh

I give my consent to Shri Ramashray Prasad Singh, who has secured first place in the ballot, to move the motion in the following form:

Failure of the Government to meet the sugar situation resulting in forcible import thereof in large scale at higher price.

Shri Ramashray Prasad Singh may ask for leave of the House.